

But, as time is passing, I am hoping that the CMDA will catch up. Calcutta is one case where the Centre is now giving substantial financial help and we are keen that Calcutta should use it, and come up to the expectation.

**SHRI INDRAJIT GUPTA :** The CMDA, to which the hon. Minister referred just now, is not only of recent origin but is a sort of an omnibus body which is supposed to look after so many aspects of urban development. May I know from him whether any specialised agency for the construction of housing projects in West Bengal and particularly in the urban area has been set up so far and whether it is not a fact that there is no State Housing Board yet finalised and that these funds, whether they be from they be from the LIC or from the Central Government, are not being effectively spent because no specialised agency has been set up? What does the Government propose to do about it?

**SHRI I. K. GUJRAL :** I am in agreement with my hon. friend. I am trying to impress upon the West Bengal administration that they must set up a housing board. Unfortunately, I have not succeeded so far. But I might say that West Bengal is not the only instance. There are a few more States also which have not yet set up housing boards and the result is that housing activity in those States is suffering rather badly.

**SHRI INDRAJIT GUPTA :** West Bengal is under the President's Rule now. What is the difficulty in setting up a housing board?

**SHRI I. K. GUJRAL :** Although it is under the President's Rule, it has its own administration. I have been impressing upon the administration, the Governor and the Secretaries concerned, that housing board should be quickly set up.

**SHRI B. K. DASCHOWDHURY :** In view of the hon. Minister's concern to get housing board set up, in West Bengal for housing projects, I would like to remind

the hon. Minister that housing projects are also to be executed, other than Calcutta in mofussil districts of West Bengal. May I know whether the Government has got a scheme to look after the housing projects in mofussil districts also?

**SHRI I. K. GUJRAL :** The allocation of housing, as I mentioned earlier, is for West Bengal. I am sorry, the housing activity is lean in other parts of the State primarily because there is no housing project. That is why I have been impressing that a housing board is imperative.

**Ordinance Lowering Land Ceiling  
in Bihar for President's Assent**

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\*170. **SHRI BHOGENDRA JHA :**  
**SHRI RAM BHAGAT**  
**PASWAN :**

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Bihar Government has promulgated two Ordinances in July, 1971, lowering ceilings on land and introducing ceiling on urban property respectively ;

(b) if so, whether President's assent to the above Ordinances has been refused ; and

(c) if so, the reasons therefor ?

**THE MINISTER OF STATE IN  
THE MINISTRY OF AGRICULTURE  
(SHRI ANNASAHAB P. SHINDE) :**

(a) to (c). The draft Ordinance on Bihar on Land Ceiling was discussed with the Chief Minister and Revenue Minister of Bihar on 7th September, 1971. The Government of India is in broad agreement with the legislative proposals made by the Government of Bihar. A few suggestions made by the Government of India are now under the consideration of the State Government. The Government of India is keen to have the new ceiling law enacted as early as possible.

As regards ceiling on urban property is concerned the matter is under the active consideration of the Govt. of India. Every effort is being made to arrive at an early decision

श्री भोगेश्वर झा : जहाँ तक जमीन की हदबन्दी की काम करने का प्रश्न है, शायद मिनिस्टर महोदय जानते हैं, और सदन को भी ज्ञात है, कि विभिन्न राज्यों में बड़े भूस्वामियों का दबाव इतना ज्यादा है कि बार-बार मांग करने पर भी अभी तक उसको लागू नहीं किया जा सका है। उदाहरण के लिए महाराष्ट्र में भी जहाँ के मंत्री महोदय आते हैं, मुख्य मंत्री बड़े पूँजीवादी जमींदारों के हितों को संरक्षण दे रहे हैं। बिहार सरकार ने थोड़ी सी हिम्मत की है। वहाँ से जो अध्यादेश आया है, वह भी बिहार के शासन यंत्र और मंत्री मंडल में खास तौर से उनकी पार्टी पर जमींदारों के प्रभुत्व का कारण काफी कुठिल हो गया है। उसमें भी भूस्वामियों के हितों का संरक्षण किया गया है, लेकिन फिर भी यह आगे की ओर एक कदम है। क्या यह सच है कि बिहार के बड़े-बड़े मठाधीश, जिनके मठ अध्याचार व्यवहार और पाप के अड्डे बने हुए हैं, यहाँ आये थे और चूँकि उनको कुछ केंद्रीय नेताओं का संरक्षण प्राप्त है, इसी लिए बिहार सरकार में कहा जा रहा है कि उनकी भूमियों को उक्त अध्यादेश से बरी कर दिया जाए? कोई ऐसा महाना नहीं बीतता है, जिसमें ये मठाधीश एक दो हत्याएँ नहीं करते हैं। अभी भी ऐसी हत्याएँ हो रही हैं। इन हत्याओं को दबाने के कारण राष्ट्रपति शासन में दो युक्तिश अफसरों को मुमकिन कर दिया गया है। क्या यह सच है कि इन मठाधीशों के दबाव के कारण यह निर्णय किया गया है कि उनकी भूमियों को उक्त अध्यादेश से बरी कर दिया जाए? क्या यहाँ से यह भी सुझाव दिया गया है कि श्रीमती बालिको को भी, जिनमें बिड़ला वगैरह भी शामिल है,

बरी कर दिया जाए? क्या उनके दबाव के कारण इन सम्बन्ध में विलम्ब किया जा रहा है? कहा जा रहा है कि यह मासला बार-बार महीनों से एक्टिव कन्सिडरेशन में है। क्या यह अच्छा नहीं होगा कि एक्टिव कन्सिडरेशन को छोड़ कर केन्द्र उस अध्यादेश को एसेन्ट दे दे? बिहार पहला राज्य है, जहाँ से यह प्रस्ताव आया है।

SHRI ANNASAHEB P SHINDE . Sir, before I reply to this question, I have to make a small appeal to you that your secretariat should really direct questions to me which are concerned with my Ministry. I know Government is one. But "urban ceiling" is dealt with by one Ministry and "land ceiling" is dealt with by another Ministry.

MR SPEAKER The procedure is that we send it in advance to the Ministry and if any Ministry brings to the notice of our office that it concerns the other Ministry, we shift it to the other Ministry. But, unfortunately, this has happened. I will look into this matter.

SHRI ANNASAHEB P SHINDE I would like to be very clear and categorical

As far as the Government of India is concerned, we would not like to be pressurised on land ceilings by any group of interested sections of the society.

AN HON MEMBER Even in Maharashtra ?

SHRI ANNASAHEB P SHINDE : Yes, even in Maharashtra

In the case of Bihar, the proposal which was forwarded to us, first of all, at the all India level, we have taken the position that family should be the unit for ceiling. But the Bihar proposal was related to the individual as a unit. Naturally, we have, therefore, suggested to the Bihar,

Government that it would be worthwhile examining as to why they should not accept family as the unit for ceiling when we have taken an all India position that family should be the unit and that should be incorporated in the ordinance.

I wonder when the hon. Member himself was a party perhaps, when these broad proposals were worked out, he should have insisted on that.

Then, the second thing was that in East India including Bihar the major question was of extending protection to the share-croppers who are the tillers of the soil. This ordinance did not provide adequate protection to the share-croppers. Therefore, we have suggested to the Bihar Government that it would be desirable and I hope the hon Member himself will appreciate this point. Therefore, because of this, we have been taking up these points with the State Government. We have made suggestions. It is now for the Bihar Government to expedite

As I have stated in the main part of my reply, we are very keen to give assent to the ordinance as proposed by the Bihar Government with the suggestion made by us.

**SHRI INDRAJIT GUPTA** The other one? What about urban property?

**MR. SPEAKER** : That, he said, is not his subject.

**श्री भोगेन्द्र झा** : मंत्री महोदय ने बटाई-दारी, शेबरकावर्ज, का जिक्र किया है। बिहार के कानूनकारी कानून में उसके लिए काफी धाराएं मौजूद हैं। जहाँ तक उस कानून को लागू करने का सवाल है, हम जानते हैं कि जब तक किसान संगठित नहीं होंगे, तब तक उसको लागू नहीं किया जाएगा। बटाईदार कानून को लागू करने के सम्बन्ध में शीघ्र हज़ारों से ज्यादा किसानों पर बुकले बनाये जा रहे हैं। कुछ दिन सब बातों का समना करेंगे। चाहे कोई भी सरकार को,

उसको बहु कानून लागू करना होगा। मैं समझता हूँ कि उसको बहुना बनाकर इस अध्यादेश की एसेट देने में देरी करने की जरूरत नहीं है। जहाँ तक परिवार के आधार पर हदबन्दी करने का प्रश्न है, मंत्री महोदय की पार्टी उसके लिए तैयार नहीं हो सकी है। इसलिए इस बात के बावजूद कि हम उस सरकार में पार्टनर थे, हमारी मर्जी के अनुसार काम नहीं हो सका। पूरे सप्ताह महीने से बिहार विधान सभा और विधान परिषद द्वारा पास किया गया टाटा जमींदारी को समाप्त करने वाला कानून केन्द्र के पाम पड़ा हुआ है। अब खबर है कि उसको वापिस कर दिया गया है।

**अध्यक्ष महोदय** : माननीय सदस्य सवाल पूछें। बहु तो एक रेगुलर भाषण दे रहे हैं।

**श्री भोगेन्द्र झा** : मैं सवाल पूछ रहा हूँ।

क्या यह सही है कि टाटा जमींदारी को खत्म करने के लिए भूमि-मुधार कानून में जो संशोधन किया गया था, वह केन्द्रीय सरकार के पास 17 महीने में पठा हुआ था और अब टाटा के दबाव में घा कर केन्द्रीय सरकार ने उसको वापिस कर दिया है और उसको राष्ट्रपति की सम्मति नहीं मिली है? क्या केन्द्रीय सरकार भूस्वामियों के हितों के संरक्षण के लिए उमको एसेट देने में बिलम्ब नहीं कर रही है?

**SHRI ANNASAHLEB P. SHINDE** : I will totally repudiate the contention of the hon Member. In fact, there was a separate question earlier regarding Tata's Zamindari, but as Shri Ramavatar Shastri was not present, that question did not come up. ...*(Interruptions)*

**MR. SPEAKER** : Order please I am going to declare the Question Hour over. *(Interruptions)*

SHRI S. M. BANERJEE : I am asking for your guidance.

MR. SPEAKER : Let him reply.

SHRI ANNASAHEB P. SHINDE : I was submitting that as far as the Tata's Zamindari abolition proposal from Bihar Government was concerned, that has been sent back because of constitutional and legal aspects which were involved. And I said and I again repeat. ... (*Interruptions*)

श्री भोगेन्द्र झा : पटना हाईकोर्ट ने उसको खारिज कर दिया है। यह हाईकोर्ट की तौहीन कर रहे हैं।.... (व्यवधान)

SHRI ANNASAHEB P. SHINDE : It is no time to have a debate on this, but briefly I would like to say this. For example, even the proposal forwarded by Bihar Government did not exclude taking away land of public sectors and there are many other legal and other aspects

श्री भोगेन्द्र झा : पटना हाईकोर्ट ने खारिज कर दिया। सुप्रीम कोर्ट में टाटा नहीं गए। आपकी कोर्ट में मुनवाई हो रही है.....  
.... (व्यवधान)

SHRI ANNASAHEB P. SHINDE : I would say that so far as the Government of India is concerned they will not be pressurised by any section or any individual.

श्री भोगेन्द्र झा : यह बहुत खतरनाक बात है। टाटा के हुक्म पर आप काम कर रहे हैं। आपने पटना हाईकोर्ट की तौहीन की है।

अध्यक्ष महोदय : अब विशेषण आवर खत्म हो गया है।

Now we pass on to Call Attention. You are making Question Hour almost a regular debating-hour or cross-examination hour, which is not at all the intention of the Question Hour. The Question Hour is over.

WRITTEN ANSWERS TO QUESTIONS

Passenger service by sea from  
Jamnagar and other ports  
to Bombay

\* 151. SHRI D. P. JADEJA : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether Government of India are considering to start passenger service from Jamnagar and other ports to Bombay by sea; and

(b) if so, the main features thereof ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT ( SHRI RAJ BAHADUR ) :

(a) No, Sir.

(b) Does not arise.

Formation of Art Commission

\* 152. SHRI SUBODH HANSDA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Government have decided to form an Art Commission as recommended in the National Building Code; and

(b) if so, when this will be formed ?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI L. K. GUJRAL) : (a) and (b). The recommendation is under consideration.

Evaluation report on the working of  
Super Bazars

\* 155. SHRI BISJWANATH JHUNJHUNWALA : Will the Minister of AGRICULTURE be pleased to state :

(a) whether recently the Government had instituted an enquiry about the effectiveness of the Super Bazar as an instrument of stabilising prices of consumer goods and promote consumer resistance; and